

ITEM NO.8

COURT NO.6

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 48026/2025

[Arising out of impugned final judgment and order dated 19-03-2025 in SA No. 179/2025 passed by the High Court of Judicature at Madras]

DEVARAJ

Petitioner(s)

VERSUS

SELVARAJ & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 309633/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 309631/2025 - EXEMPTION FROM FILING O.T.

Date : 15-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. B. Karunakaran, AOR
Ms. Pooja Lakshmi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

In view of the prayer made on behalf of the petitioner seeking adjournment on the ground of indisposition, the matter stands adjourned.

List after four weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR